

FIR No. 423/2016

U/s. : 420/120-B IPC

PS : Subhash Place

30.06.2020

Fresh chargesheet received from Filing Section.

Present: IO SI S.K. Gupta in person.

Chargesheet be sent to the concerned Court on 03.07.2020 for consideration.

(SURPREET KAUR)

DUTY MM, N/W, ROHINI, DELHI

30.06.2020

FIR No. 924/2015

U/s. : 365/392/397/34 IPC

PS : Subhash Place

30.06.2020

Fresh chargesheet received from Filing Section.

Present: IO SI S.K. Gupta in person.

Chargesheet be sent to the concerned Court on 03.07.2020 for consideration.

(SURPREET KAUR)

DUTY MM, N/W, ROHINI, DELHI

30.06.2020

FIR No. 200/20
PS South Rohini
State v. Satish

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section. Perusal of record reveals that counsel for the applicant has not filed the legible copy of bail order.

Accordingly, counsel for the applicant is directed to submit the bail order positively by **01.07.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 581/20
PS Mangolpuri
State v. Rohit

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section. However, perusal of record reveals that bail bond does not bear thumb impression of the surety.

Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety through mail positively by **01.07.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 312/20
PS Subhash Place
State v. Manish Mangal

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section. However, perusal of record reveals that bail bond does not bear thumb impression of the surety. Further, address of the surety mentioned on bail bonds is different from address mentioned on FDR and surety of the accused has also not submitted the copy of Aadhar Card alongwith the bail bonds

Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety, copy of Aadhar Card of the surety and give solvency proof of the surety belonging to address mentioned on bail bonds through mail positively by **01.07.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 5179/2020
PS Bharat Nagar
State v. Shanu

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report has been received from the concerned Ahlmad in the court of Ms. Pooja Aggarwal, Ld.MM, North-West, Rohini Courts in terms of order dated 29.06.2020 of Ld. Duty MM. As per the report, it is submitted by concerned Assistant Ahlmad that they have checked the records and found that the same FIR number i.e. 5179/2020 is mentioned on the bail bonds and undertaking furnished by the counsel.

Copy of this order and report furnished by Assistant Ahlmad in the court of Ms. Pooja Aggarwal, Ld. MM, North-West alongwith release warrant be sent to concerned Jail Superintendent.

Let the present record be sent to the concerned court.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

State v. DL-1PD-1330
Circle : Ashok Vihar
Challan No. 22252

30.06.2020

Proceedings conducted through Video Conferencing

Present : Applicant in person.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

At request of the applicant, put up for consideration on 01.07.2020 before Ld. Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

State v. DL-8STC-0027
PS : Vijay Vihar

30.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing No. DL-8STC-0027 on Superdari has been filed by the Applicant Vinay.

Heard. Record perused.

Let the report be called from the IO/SHO concerned positively by **01.07.2020** when the application shall be next taken up before Ld. Duty MM. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 682/2020
PS Sultan Puri
State v. Kishan

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Annexure A, undertaking and muchlka have been received from Filing Section. However, perusal of record reveals that bail bond does not bear thumb impression of the surety and counsel for the applicant has not mentioned his enrollment number on undertaking.

Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety and fresh undertaking through mail positively by **01.07.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 252/2020
PS Sultanpuri

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report/reply not received.

Further, perusal of record reveals that bail bond does not bear thumb impression of the surety.

Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety through mail positively by **01.07.2020** when the application shall be next taken up.

Further, verification report regarding address of the accused/surety and solvency proof be called from IO/SHO concerned for next date of hearing.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

e-FIR No. 35517/19
PS Sultanpuri
U/s. 379 IPC

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that Annexure A has not been submitted alongwith the bail bonds. Further, record reveals that bail bond does not bear thumb impression of the surety.

Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety and Annexure A through mail positively by **01.07.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 293/16
PS Kanjhawala
U/s. 392/411/34 IPC

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that applicant has not filed the Undertaking, Annexure A & B, bail order and bail bond does not bear thumb impression of the surety alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, applicant is directed to submit the aforementioned documents through mail positively by **01.07.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 207/20
PS Kanjhawala
State v. Lokesh
30.06.2020

Bail bonds taken up today at the request of Ahlmad posted in the court of Sh.Gopal Krishan, Ld. MM, North-West.

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

It is submitted by concerned Ahlmad that he could not put up the bail bonds before Ld. Duty MM on date fixed i.e. 29.06.2020.

Heard. Record is perused.

Ahlmad is warned to be careful in future.

Further, perusal of record reveals that applicant has not filed proper bonds and affidavits of two sureties as per bail order dated 26.06.2020.

Accordingly, applicant is directed to submit the aforementioned documents through mail positively by **01.07.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 207/20
PS Kanjhawala
State v. Kuldeep
30.06.2020

Bail bonds taken up today at the request of Ahlmad posted in the court of Sh.Gopal Krishan, Ld. MM, North-West.

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

It is submitted by concerned Ahlmad that he could not put up the bail bonds before Ld. Duty MM on date fixed i.e. 29.06.2020.

Heard. Record is perused.

Ahlmad is warned to be careful in future.

Further, perusal of record reveals that applicant has not filed proper bonds and affidavits of two sureties as per bail order dated 26.06.2020.

Accordingly, applicant is directed to submit the aforementioned documents through mail positively by **01.07.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 797/19
PS Nochandi
State v. Parmod Goyal

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Warrants have been received from the court of ACJM-I, Meerut for production of accused Parmod Gopal S/o Sh. Naresh Gopal.

Let the report be called from concerned Jail Superintendent in regard to the aforesaid accused whether any person with this name is lodged in Rohini Jail or not on

01.07.2020.

Copy of this order alongwith warrant received from Meerut Jail be sent to concerned Jail Superintendent for compliance.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

e-FIR No. 003945/19
PS: North Rohini
U/s. 379/411/34 IPC

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

A report has been received from Dy. Superintendent, Central Jail no. 4, Tihar, Delhi wherein it has been submitted that as per custody warrant, name of father of the accused is "Anar Singh", however, on release warrant, name of father of the accused is "Amar Singh".

IO is directed to verify the same positively by **01.07.2020**. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

FIR No. 259/2020
PS: Aman Vihar
U/s. 379/411/34 IPC

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

A report has been received from Dy. Superintendent, Central Jail no. 3, Tihar, Delhi wherein it has been submitted that as per custody warrant, name of father of the accused is "Mahender", however, on release warrant, name of father of the accused is "Mahesh Chand @ Bhupender".

IO is directed to verify the same positively by **01.07.2020**. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020

e-FIR No. 036187/2019
PS: South Rohini
U/s. 379/411/34 IPC

30.06.2020

Proceedings conducted through Video Conferencing

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

A report has been received from Dy. Superintendent, Central Jail no. 4, Tihar, Delhi wherein it has been submitted that as per custody warrant, name of father of the accused is "Anar Singh", however, on release warrant, name of father of the accused is "Amar Singh".

IO is directed to verify the same positively by **01.07.2020**. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/30.06.2020